

— अध्यक्ष महोदय : फिर चिन्ता करने की क्या जरूरत है ?

श्री रामाबतार शास्त्री (पटना) : अध्यक्ष जी, मैंने भी आकाशवाणी के खिलाफ विशेषाधिकार का प्रस्ताव भेजा है, उस का क्या हुआ ?

अध्यक्ष महोदय : देख लेंगे ।

SHRI SATYASADHAN CHAKRABORTY : Sir, again I am on my legs, just to help you. What you have said has gone on record...

MR. SPEAKER : I do not withdraw my words. I stand by it.

(Interruptions)**

MR. SPEAKER : Not allowed. I am not going to allow him.

(Interruptions)**

MR. SPEAKER : I have not said anything against the Constitutional position ; I have not said anything wrong. It is a continuous chain of my rulings which have stressed this point, and I stick to it.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Parliament is not sovereign.

MR. SPEAKER : This is the supreme body of India.

SHRI SATYASADHAN CHAKRABORTY : No, Sir.

DR. SUBRAMANIAM SWAMY : The Constitution is supreme. That is why I say that opinion be got from the Supreme Court.

SHRI SATYASADHAN CHAKRABORTY : The British Parliament is sovereign. The Indian Parliament is not sovereign.

MR. SPEAKER : No discussion. I have not given any ruling. I have only said, which I again say, that we have been trying to uphold this Constitution in the best possible way and we should try to do it. I have said that the Judiciary and the Legislature both have a complementary and

supplementary role to play. That is what I have said and I am going to stick to it.

(Interruptions)

MR. SPEAKER : Why don't you understand that Parliament is supreme only under the Constitution? Under the provisions of the Constitution, we are supreme.

SHRI SATYASADHAN CHAKRABORTY : No, Sir.

PROF. MADHU DANDAVATE (Rajapur) : It should not be misinterpreted. One point I would like to say is this. As far as our Constitution is concerned, it has correctly said that there are three tiers. People are sovereign in electing the Government, Parliament is supreme in enacting laws and amending Constitution, but Supreme Court is supreme in interpreting whether laws and amendments made by Parliament were within the jurisdiction of the Constitution. (Interruptions)

MR. SPEAKER : Our Parliament is supreme subject to our Constitution. Under the Constitution, we are supreme.

श्री राम विलास पासवान (हाजीपुर) : मैंने प्रिविलेज मोशन दिया है ।

अध्यक्ष महोदय : आज ही आया है । मैं देख लूंगा । .. (व्यवधान)

Now, Papers laid on the Table.

12.21 Hrs.

PAPERS LAID ON THE TABLE—Cont.

Central Industrial Security Force (Second Amendment) Rules, 1984

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table a copy of the Central Industrial Security Force (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 220 in Gazette of India dated the 3rd March, 1984 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT - 8028/84].

**Not recorded.